

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

O.A.NO. 464/98

Order No.20, dated 18.4.2000

For hearing  
DS 10/10/03 Bench

The learned counsel for the petitioner wants a short adjournment. This matter has been listed for peremptory hearing. In view of this, adjournment is allowed and the matter may be listed in its turn.

*J. J. J. M.*  
VICE-CHAIRMAN

*.....*  
MEMBER (JUDL.)

13.  
11.10.03

None appeared for the applicant when called. However, Shri S.R. Patnaik, A.S.C. is present. Adjourned to 26.10.03 for obtaining instruction by Shri Patnaik.

*.....*  
Vice-Chairman  
J. J. M.  
Secretary (S)

Order dated 24.10.2003

None appears for the applicant nor the applicant in person is present. However, Shri S.R. Patnaik, learned A.S.C. is present, who by filing a Memo submits that the applicant who has since appeared in the trade test on 28.4.2000 has been promoted to the post of PCR, Gr.III vide Office Order dated 27.11.2000. In the aforesaid circumstances, we are of the view that the applicant's grievance having been redressed at the hands of the Respondents there remains nothing more to be adjudicated by this Tribunal and accordingly, we dispose of this O.A. for having become infructuous. No costs.

*.....*  
VICE-CHAIRMAN  
J. J. M.  
Secretary (S)

MEMBER (JUDICIAL)

26/10/03

For hearing  
DS 23/10/03 Bench

For copies of  
final order  
24.10.03  
issued to counsel  
for better safety.

*.....*  
S. R. C.J.

26  
28/10/03